

THE HIGH COURT OF MEGHALAYA AT SHILLONG

NOTIFICATION

Dated, 7th February, 2025

No. HCM II/29/2023/Estt/12 : In terms of judgment dated 15.01.2025 passed by the Hon'ble Supreme Court of India in the matter of Writ Petition (Civil) No. 538 of 2023 titled "Rajeeb Kalita vrs Union of India & Ors.", and in compliance of the directions passed in the judgment, thereof, the Hon'ble the Chief Justice is pleased to constitute a "Committee to ensure the construction and availability of separate toilet facilities for males, females, PwD and transgender person in all Court premises and Tribunals in the State of Meghalaya", comprising the following:-

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|---|----------------------|
| 1. Hon'ble Mr. Justice W.Diengdoh, Judge,
High Court of Meghalaya | - Chairperson |
| 2. The Chief Secretary of Meghalaya | - Member |
| 3. Registrar General, High Court of
Meghalaya | - Member |
| 4. Commissioner & Secretary to the
Government of Meghalaya, Finance
Department | - Member |
| 5. Secretary to the Government of
Meghalaya, Public Works Department
(Building) | - Member |
| 6. Dr. N.Mozika, Senior Advocate | - Member |


REGISTRAR GENERAL

Memo. No. HCM II/29/2023/Estt/12-A

Dated, 17th February, 2025

Copy to :-

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya for kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice W.Diengdoh, Judge, High Court of Meghalaya for kind information of His Lordship.
3. The Chief Secretary of Meghalaya, Shillong for favour of kind information.
4. The Commissioner & Secretary to the Government of Meghalaya, Finance Department, Shillong for favour of kind information.
5. The Secretary to the Government of Meghalaya, PWD (Building), Shillong for favour of kind information.
6. Dr. N.Mozika, Senior Advocate, Shillong for favour of kind information.
- ✓ 7. The System Analyst, High Court of Meghalaya to upload the same in the official website of the High Court of Meghalaya.
8. Office file.

By order etc.,


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